

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.211 – IA 681 of 2022
In
CP(IB) 164 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Allahabad Bank

.....Applicant

V/s

Sai Infosystem (India) Ltd

.....Respondent

Order delivered on 26/09/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vidhan Vyas, Adv.

For the Respondent :

ORDER

IA 681 of 2022

Learned Counsel Mr. Vyas for the Applicant states that order dated 16.08.2022 inadvertently records 21 days delay whereas actual delay is two years, five months and 21 days. Order stands corrected to that effect. Learned Counsel further states that order dated 16.08.2022 is complied. Service is complete through email. Serve one more service through speed post as well as email and service affidavit be filed.

List on 07.11.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**